Guidelines for National Sports Federations

2522. DR. BANDA PRAKASH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government has framed National Sports Development Code of India to bring in transparency and accountability in the functioning of National Sports Federations (NSFs) for healthy development of sports in the country;
 - (b) if so, the details thereof;
- (c) the number of NSFs complying with such guidelines and the number of NSFs which have not complied with; and
- (d) action taken by Ministry against NSFs which have not followed the guidelines?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) and (b) Yes Sir. The National Sports Development Code of India (NSDCI) came into effect in January, 2011. It is an amalgamation of all relevant orders/ notifications/instructions/ circulars, etc., issued by this Ministry and defines the areas of responsibility of the various agencies involved in the promotion and development of sports.

(c) and (d) For the year 2019 annual recognition of 43 National Sports Federations (NSFs) was renewed. Show cause notices for failing to comply with the NSDCI, 2011 have been issued to 9 NSFs.

Regulations for sports associations

- 2523. DR. ANIL AGRAWAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government proposes to frame any regulation so that only the reputed sportspersons may head sports associations;
 - (b) if so, the details thereof;
 - (c) by when such regulations will be made operational;
- (d) whether sports federations have expressed reservation in accepting new regulations/sports code; and
 - (e) if so, the details thereof along with the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) to (e) The National Sports Development Code of

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India (NSDCI) came into effect in January, 2011. It is an amalgamation of ail relevant orders / notifications / instructions / circulars, etc. issued by this Ministry and defines the areas of responsibility of the various agencies involved in the promotion and development of sports. A Committee was constituted to study the existing sports governance frame work in the country, recent developments related to sports governance, international best practices, etc. and to make recommendations. Recommendations of the Committee include a minimum of 25% Board members from eminent athletes in any National Sports Federation (NSF). No decision has yet been taken on the recommendation of the Committee.

Standard of sports in India

2524. DR. ANIL AGRAWAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether Government is aware that the standard of sports in the country is not upto the mark;
 - (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by Government to improve the state of different sports in the country?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) to (c) Improving standard of sports in the country is a continuing process. Sports being a State subject the responsibility for promotion of sports, including improving standard of sports, rests with the State/UT Governments. Central Government supports State/UT Governments in their efforts by providing assistance to National Sports Federations (NSFs) and running expert training facilities in Sports Authority of India (SAI) centres. Training facilities and financial support are provided to sportspersons under various schemes such as Khelo India, Assistance to National Sports Federations (NSFs) and SAI schemes. Khelo India scheme provides comprehensively for promotion of sports from scouting of talent at an early age and its nurturing to excellence at international level.

Promotion of sports among female students

2525. SHRI TIRUCHI SIVA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government has taken any steps to promote sports among girls in schools and colleges across the country;
 - (b) if so, the details thereof and if not, the reasons therefor; and